

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH

Second Floor,  
Commercial Complex,  
Indiranagar,  
BANGALORE- 560 038.

Dated: 16 JAN 1995

APPLICATION NO: 869 of 1994

APPLICANTS:- Mr. Amaresh, Raichur.

V/S.

RESPONDENTS:- Supdt. of Post Offices, Raichur Division and another.

To

1. Sri. M. Raghavendra Achar, Advocate, No. 1074 & 1075, Second Main, Fourth Cross, Srinivasanagar, Bangalore-50.
2. The Regional Post Master General, N. K. Region, Dharwad.
3. Sri. G. Shanthappa, Addl. Central Govt. Stng. Counsel, High Court Bldg, Bangalore-1.

Subject:- Forwarding of copies of the Orders passed by the Central Administrative Tribunal, Bangalore.

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Please find enclosed herewith a copy of the ORDER/ STAY ORDER/INTERIM ORDER/ passed by this Tribunal in the above mentioned application(s) on Sixth January, 1995.

Issued on  
16/01/95

for DEPUTY REGISTRAR  
JUDICIAL BRANCHES.

gm\*

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH: :BANGALORE

ORIGINAL APPLICATION NO.869/94

FRIDAY, THE SIXTH DAY OF JANUARY, 1995

SHRI V.RAMAKRISHNAN.

...MEMBER (A)

SHRI A.N.VUJJANABADHYA.

...MEMBER (J)

Amaresh,  
S/o Basavaraju,  
Major, EX BPM,  
Horehangi Branch,  
Raichur Division,  
Raichur.

...Applicant

By Advocate Shri M.R.Achar.

Versus

1. The Superintendent of Post Offices,  
Raichur Division,  
Raichur.

2. The Postmaster General,  
N.K.Region,  
Dharwar.

...Respondents

By Advocate Shri G.Shantappa, A.C.G.S.C.

C R D E R

SHRI V.RAMAKRISHNAN, MEMBER (A)

We have heard both sides. The applicant, who is an Extra Departmental Branch Post Master, was removed from service after conducting a departmental enquiry.

....2/-



His appeal against the order of the Disciplinary Authority was also rejected. He is before us challenging the action of the department.

2. He urges that the orders of the Disciplinary Authority and Appellate Authority should be set aside for the reasons that the materials available before the Enquiry Officer were not adequate to sustain the finding his guilt. He also submits that the punishment was too harsh and unreasonable.

3. Keeping in view the facts of the case, we are of the view that it is appropriate to direct the applicant to file a review petition under Rule 16 of the E.D. Rules, within 15 days from today. Shri Shantappa for the department says that the competent authority, under rule 16, is Regional Postmaster General, Dharwad. If the applicant files such a review petition within 15 days from today, the competent authority should dispose of the same on merits by means of a speaking order within two months from the date of receipt of such review petition.

4. With the above observation, the application is finally disposed of. No cost.

Sd/-

Sd/-

IN V. 111  
(A. N. VUJJANARADHYA)  
MEMBER (J)

TRUE COPY

(V. RAMAKRISHNAN)  
MEMBER (A)



Section Officer  
Central Administrative Tribunal  
Bangalore Bench  
Bangalore